

(2)

A3

Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (O.A.) No. 663 of 1988.

Ram Kishan

....

Applicant.

Versus

D.R.M., N.R.Iy., Allahabad & others

....

Respondents.

Hon'ble Ajay Johri, A.M.
Hon'ble G.S. Sharma, J.M.

We have heard Sri Anand Kumar for the applicant. In this case he is only pressing for the relief that the respondents be directed to absorb the applicant as regular group 'D' employee after screening on the basis of the past service as Casual Labour and in terms of the order dated 20.8.1987 issued by the General Manager in compliance with the directions of the Hon'ble Supreme Court regarding absorption of Casual Labour. We have considered the prayer and feel that this case can be finally disposed of at admission stage by issue of suitable directions. Accordingly we direct the respondents that after examining the applicant's case about his working as a Casual Labour, they would consider him for regularisation on his turn in the light of the directions issued by the General Manager, Northern Railway, vide his letter No.220E/190-XII-A/EIV, dated 20.8.1987

Subhash
MEMBER (J).

25/8/88
MEMBER (A).

Dated: August 12, 1988.

RKM/PG.